

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.116
Appeal/55(AHM)2023

Proceedings under Section 252(3) of Co. Act, 2013

IN THE MATTER OF:

Department of Income Tax
V/s
Mehar Diam Pvt Ltd & Anr

.....Applicant

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Maithili Mehta, Advocate
For the R-1/RoC : Ms. Rupa Sutar, Deputy RoC
For R-3 and R-4 : None

ORDER
(Hybrid Mode)

Service report filed by the applicant qua the ex-directors i.e. R-3 and R-4 on 08.02.2024 vide inward diary No. D-1121 which reflected notices sent to R-3 and R-4 on 31.01.2024 returned undelivered, in sufficient address and addressee absent therefore, services incomplete. Learned Counsel for the applicant seeks opportunity to serve R-3 and R-4 through substituted mode of publication in the newspapers.

Let publication notice be issued qua the R-3 and R-4 by the Registry, returnable by next date. The Applicant is directed to collect the publication notice from the Registry within three days and publish in two newspapers one in English and one in Vernacular Language within seven days and file proof of publication notice with affidavit before next date. The R-3 and R-4 may file reply, if any, within seven days from the date of publication of notice. Rejoinder, if any, be filed within seven days thereafter.

Re-list on 18.07.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)